

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

22. C.P.(IB)-4477(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2021**

NAME OF THE PARTIES: - Sainik Industries Pvt Ltd
V/s
Shri Saikrupa Sugar & Allied Industries Ltd

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Advocate Ms. Nimisha Rathod appeared for the Petitioner/Financial Creditor. None appeared from the side of the Corporate Debtor. She submits that effective delivery on the Corporate Debtor could not be completed. Therefore, bench suggested to issue newspaper publication one in Marathi and one in English language where the registered office of the Company is situated. Ld. Counsel is directed to submit the proof of service before the next date of hearing. **List the matter on 23rd February 2021.**

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 19th day of Jan 2021
ANKIT

Sd/-

H.P. CHATURVEDI
Member (Judicial)